

IN THE HIGH COURT OF KARNATAKA AT BANGALORE

DATED THIS THE 3RD DAY OF JUNE 2002

PRESENT

THE HON'BLE MR. N.K. JAIN, CHIEF JUSTICE

AND

THE HON'BLE MR. JUSTICE S.B. MAJAGE

WRIT APPEAL NOS. 2000/2000 & 5623-51/2000(EDN-ADM)

BETWEEN:

**Gandhi Vidya Shala Educational Trust and
Gandhi Vidya Shala Teachers training
Instituts, Rep. By Chairman of the Governing
Council Sri. K. Jagannatha Pillai, Joint Secretary
And Treasurer of the Trust, Srirampuram,
Bangalore.**

.. APPELLANT

(By Sri. V.A. Mohan Rangam – Adv. for Appit.)

AND

- 1. State of Karnataka, by its
Secretary to Government,
M.S. Buildings,
Dr. Ambedkar Veedhi,
Bangalore.**
- 2. The Director,
D.S.E.R.T.,
B.P. Wadia Road,
Basavanagudi,
Bangalore.**
- 3. The Principal,
D.I.E.T.,
Rajarajeshwarinagar,
Bangalore.**

4. Karnataka State Secondary
Examination Board,
Malleswaram, Bangalore.

.. RESPONDENTS

These Writ Appeals are filed under Section 4 of the Karnataka High Court Act, against the order of the learned single Judge passed in W.P.No. 40323-51/1999 and 40675/99 dated 21.2.2000.

These Writ Appeals coming on for preliminary hearing this day, the Chief Justice made the following:

ORDER

These Writ Appeals are filed against the order dated 21.2.2000 passed by this Court in W.P.Nos. 40323-51/99 and 40675/1999, pertaining to the Academic year 1998-99, whereby, the learned single Judge while disposing of the Writ Petitions, directed the appellant-first petitioner to offset the 14 Government seats that were wrongly filled up by it in the academic year 1999-2000 by surrendering 7 seats during the academic year 2000-2001 and 7 seats during the academic year 2001-2002 and to give an undertaking to this effect within three days therefrom and on furnishing such an undertaking before this Court, the respondent-authorities are directed to declare the results of the petitioners students who had appeared in November, 1999 in terms of Interim order regarding eligibility.

2. Learned counsel for the appellant was absent on 18.3.2002, However, in the interest of Justice, the case was adjourned by ten days. Even today also when the case is called, learned Counsel for the appellant

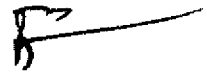


remained absent. ^{Heiford} But, however, there is no other option but to dismiss the
Writ appeals for want of prosecution.

Writ appeals are dismissed accordingly.

N

Sd/-
Chief Justice



Sd/-
Judge

Mak*